

- (b) if so, the details thereof;
- (c) whether it is also a fact that only six FIRs lodged in 9 months by Railways whereas Railways spends huge amount on repairing etc.; and
- (d) if so, the steps taken by Government to make damaging of Railway properties non-bailable crime and impose severe penalties?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI E. AHAMMED): (a) to (c) No, Sir. There have been stray incidents of Damage of Railway property and stone pelting on train. During the year 2009 (upto October). 92 cases have been reported over zonal Railways for which FIRs were lodged with concerned Government Railway Police Station/Local Police Station/Railway Protection Force Post.

(d) The offence of damage to Railway property is non-bailable as defined in section 151, 152 of The Railways Act, 1989.

Damage to railway property

†1029. SHRI RAGHUNANDAN SHARMA: Will the Minister of RAILWAYS be pleased to state:

- (a) the loss occurred to railways property by the activities of naxalists, maoists and terrorists;
- (b) the list of such losses, area-wise;
- (c) the number of cases out of them against which Government filed the case in court;
- (d) the economic loss occurred to Railways due to dharnas, protests and accidents during the last three years; and
- (e) the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI E. AHAMMED): (a) to (e) The information is being collected and will be laid on the Table of the Sabha.

Facilities for senior citizens

†1030. SHRI OM PRAKASH MATHUR: Will the Minister of RAILWAYS be pleased to state:

- (a) whether there is any proposal of her Ministry whereby senior citizens would be allotted lower berth at the time of booking of railway ticket; and
- (b) whether Government has any solution to difficulties being faced by senior citizens on this count despite various facilities provided to them?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI E. AHAMMED): (a) and (b) Following provisions have been made to facilitate senior citizens in getting lower berth:—

†Original notice of the question was received in Hindi.

1. In trains having reserved accommodation, a combined quota of two lower berths per coach has been earmarked in Sleeper, AC 3 tier and AC 2 tier classes for following category of passengers when traveling alone:-
 - (i) Senior Citizens;
 - (ii) Female passenger 45 years of age and above; and
 - (iii) Pregnant women.
2. In the Computerized Passenger Reservation System (PRS), there is a provision to allot lower berths automatically to male passengers of 60 years and above and female passengers of 45 years and above subject to the availability of lower berths at the time of booking of tickets.
3. After departure of the train, if there are vacant lower berths available in the train, and if any senior citizen who has been allotted upper/middle berth, approaches for allotment of vacant lower berths, the Conductor/Train Ticket Examiner (TTE) has been authorized to allot the vacant lower berth to them after making necessary entries in the chart.

Proposal for shuttle trains between Delhi and Barot

†1031. SHRI OM PRAKASH MATHUR: Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is proposed to run a shuttle train from Delhi to Barot on Delhi- Shamli railway line;
- (b) whether Government has got a survey conducted in this regard;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI E. AHAMMED): (a) to (d) 10 pairs of trains, including one pair of Express service are available on Delhi — Baraut section. It present, there is no proposal for introduction of additional trains between Delhi and Baraut.

Rail line works in Haryana

1032. DR. RAM PRAKASH: Will the Minister of RAILWAYS be pleased to state:

- (a) the details of completed/ongoing rail line works in Haryana during the last three years with details of total number of over/ under bridges and manned/unmanned crossing built therewith;
- (b) whether all these works were executed/are progressing as per schedule; and
- (c) if not, the reasons therefor, project-wise?

†Original notice of the question was received in Hindi.